

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 619
(TO BE ANSWERED ON 20.11.2019)

PROVISIONS RELATING TO RESERVATIONS

619. SHRI GANESH SINGH:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has issued any specific guidelines on the above provisions relating to reservations for Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) being following by the Central Public Undertakings (CPUs) and voluntary organizations, etc. as a precondition to sanction of grants-in-aid to the agencies or CPSUs;
- (b) if so, the details thereof of the recipient body or CPSUs where at least 50 per cent of its recurring expenditure or stake/share is met from grant-in aid or joint venture from Central Government;
- (c) if so, the details thereof along with outcome of implementation of the said rule; and
- (d) whether adequate representation to the SCs, STs and OBCs in the services and posts has been provided under the control of voluntary agencies and organisation which receive grants-in aid from Government and if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Yes, sir. The instructions issued by Government on India under Article 16 (4) and 16 (4A) of the Constitution are, *mutatis mutandis*, followed by the Public Sector Undertakings (PSUs), Financial Institutions including the Public Sector Banks under the Central Government. Implementation of the reservation provisions are insisted upon as a pre-condition to receive grants-in-aid by the voluntary organizations, autonomous bodies/institutions etc. where:-

- (a) the recipient body employs more than 20 persons on a regular basis and at least 50% of its recurring expenditure is met from grants-in-aid from Central Government; and
- (b) the body is registered society of a cooperative institution and is in receipt of a general purpose annual grants-in-aid of Rs. 2 lakhs and above from the Consolidated Fund of India.

(b) to (d): Ministries/Departments have been directed to include suitable clause in the terms and conditions under which voluntary agencies/organizations etc. are given grants-in-aid by the Government for reservation for SCs/STs/OBCs in the posts and services under such organisations or agencies. It has further being provided that while sanctioning further grants, the progress made in employing SCs/STs/OBCs should be kept in view. No centralized data in this regard is maintained.
